

**NOTIFICATION UNDER KARNATAKA INLAND FISHERIES
(CONSERVATION, DEVELOPMENT AND REGULATION)
ACT, 1996**

NOTIFICATION

**No. AHF 149 SFS 2003, Bangalore, dated 6th October,
2003 Karnataka Gazette, dated 30-10-2003**

In exercise of the powers conferred by sub-section (2) of section 1 of the Karnataka Inland Fisheries (Conservation, Development and Regulation) Act, 1996 (Karnataka Act, 27 of 2003), the Government of Karnataka hereby appoints the 1st day of October, 2003 to be the day from which all provisions of the said Act shall come into force.